

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:173
ANSWERED ON:26.02.2008
RAHABILITATION OF MILITANTS
Athawale Shri Ramdas;Sai Shri Nand Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government rehabilitates militants/terrorists who surrender themselves before the Government in Jammu and Kashmir and North Eastern States as reported in Hindustan (Hindi) dated January 13, 2008;
- (b) if so, details thereof;
- (c) whether the Government has failed to fulfil their commitments;
- (d) if so, whether some militants who had surrendered have left the rehabilitation camps in Jammu and Kashmir;
- (e) if so, the details thereof; and
- (f) whether the Government proposes similar rehabilitation programmes for Naxal affected States in the country; (g) if so, the details thereof; and (h) the details of Central assistance provided and expenditure incurred by various States for rehabilitation of surrendered militants/naxalites during each of the last three years and in current year, till date?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI SRIPRAKASH JAISWAL)

(a) to (h): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (h) OF LOK SABHA UNSTARRED QUESTION NO.173 FOR 26TH FEBRUARY 2008

(a) to (b): The Policy for Rehabilitation of surrendered terrorists of Government of Jammu and Kashmir dated 31st January 2004 is being implemented. As regards North-Eastern States, Central Government had formulated a scheme for surrender-cum-rehabilitation of militants on 1.4.1998 which has been revised with effect from 1.4.2005.

The Surrender Policy for Jammu and Kashmir and North-Eastern States include monthly stipend to the surrenderees @ Rs.2000/- per month for a period of three years; immediate grant of Rs.1.50 lakhs to be kept in the shape of FDR in a bank in the name of the surrenderee for a period of three years and drawn subject to good behaviour of the surrenderee; incentives for surrendered weapons as per prescribed rates, etc.

(c) to (e): Under the surrender policy two rehabilitation centres were established each at Srinagar and Jammu. Due to lack of response by the surrenderees both these rehabilitation centres could not be run.

(f) & (g): There is no scheme of Government of India for surrender and rehabilitation of naxalites. Some naxalite affected States have their own State-specific surrender and rehabilitation policies for naxalites, which are implemented by the State Governments concerned. Under the Security Related Expenditure (SRE) scheme of Government of India, expenditure is reimbursed to naxalite affected States for various items, which include reimbursement of expenditure upto Rs.10,000/- for a surrenderee without arms and upto Rs.20,000/- for a surrenderee with regular weapons in respect of hardcore, underground naxalite cadres and members of dalam who surrender in accordance with the surrender and rehabilitation policy being implemented by the concerned State Government.

(h): Expenditure on the rehabilitation of surrenderees in J&K and NE States is reimbursed by the Central Government. Expenditure during the last three years and current year is as under:

J&K NE States

2004-05	Rs.0.82 crore	Rs.8.52 crore
2005-06	Rs.0.49 crore	Rs.3.85 crore
2006-07	Rs.0.31 crore	Rs.6.54 crore
2007-08	(till date)	Rs.0.34 crore Rs.4.43 crore

Details of expenditure incurred on rehabilitation under State-specific surrender and rehabilitation policy in naxal affected States are

not maintained centrally.